

THE MONOPOLIES AND RESTRICTIVE TRADE
PRACTICES (AMENDMENT) ACT, 1986

No. 74 OF 1986

[24th December, 1986.]

An Act further to amend the Monopolies and Restrictive Trade
Practices Act, 1969.

BE it enacted by Parliament in the Thirty-seventh Year of the
Republic of India as follows:—

1. (1) This Act may be called the Monopolies and Restrictive Trade
Practices (Amendment) Act, 1986.

Short
title and
com-
mence-
ment.

(2) It shall come into force on such date¹ as the Central Government
may, by notification in the Official Gazette, appoint.

54 of 1969. 2. In section 2 of the Monopolies and Restrictive Trade Practices Act,
1969 (hereinafter referred to as the principal Act), after clause (m), the
following clause shall be inserted, namely:—

Amend-
ment of
section 2.

1 of 1956. '(n) "registered consumers' association" means a voluntary asso-
ciation of persons registered under the Companies Act, 1956 or any
other law for the time being in force which is formed for the purpose
of protecting the interests of consumers generally and is recognised
by the Central Government as such association on an application made
in this behalf in such form and such manner as may be prescribed.'

3. In section 10 of the principal Act, in clause (a), in sub-clause (i),
for the words "from any trade or consumers' association having a mem-
bership of not less than twenty-five persons or from twenty-five or more
consumers", the words "from any trade association or from any consumer
or a registered consumers' association, whether such consumer is a mem-
ber of that consumers' association or not" shall be substituted.

Amend-
ment of
section 10.

4. In section 11 of the principal Act, in sub-section (1), for the words,
brackets, figure and letter "under sub-clause (i) of clause (a)", the words,
brackets, figure and letter "from any association under sub-clause (i) of
clause (a)" shall be substituted.

Amend-
ment of
section 11.

¹ 1-6-1987: *vide* Notification No. S.O. 541(E), dated 1-6-1987, Gazette of India, Extra-
ordinary, 1987, Part II, Section (ii).

5. In section 36B of the principal Act, in clause (a), for the words "from any trade or consumers' association having a membership of not less than twenty-five persons or from twenty-five or more consumers", the words "from any trade association or from any consumer or a registered consumers' association, whether such consumer is a member of that consumers' association or not" shall be substituted.

Amend-
ment of
section
36C.

6. In section 36C of the principal Act, for the words, brackets and letter "under clause (a)", the words, brackets and letter "by an association under clause (a)" shall be substituted.

Amend-
ment of
section 67.

7. In section 67 of the principal Act, in sub-section (2), clause (aa) shall be relettered as clause (ac) and before clause (ac) as so relettered, the following clause shall be inserted, namely:—

"(ab) the form and the manner in which an application for recognition shall be made under clause (n) of section 2;"